

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3155
ANSWERED ON:15.03.2013
PRO WOMEN LAWS
Gandhi Shri Feroze Varun

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether instances of misuse of pro-women laws in the country have come to the notice of the Government during the last three years and the current year;
- (b) if so, the details thereof, year and State/UT-wise;
- (c) whether the Government is taking any steps to prevent exploitation and misuse of pro-women laws in the country;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

- (a)& (b): The Ministry of Women and Child Development has received few representations alleging misuse of laws and legal provisions intended for protection of women. These representations mainly relate to alleged misuse of 498A of the IPC and Protection of Women from Domestic Violence Act, 2005.
- (c)to (e): Adequate safeguards are available under existing laws to deal with misuse, if any, of legal provisions.